

- c) Children of transferable employees of Autonomous bodies and Public Sector Undertakings, fully financed by the Central Government;
- d) Children of non transferable Central Government employees and Defence personnel; and
- e) Children of the other floating population, which includes civilian population desirous of joining the pattern of studies adopted in the Kendriya Vidyalayas.

**NOTE:** However, in the case of Kendriya Vidyalayas set up in the campuses of Public Sector Undertaking/Institution of Higher Learning where the sponsoring authority bears the entire expenditure, children of their employees will get overriding priority in admissions followed by the general categories as enumerated above. After meeting the demand of the employees of the sponsoring Undertaking or Institution of Higher Learning, Sangathan will admit children of other priority categories. Children coming on transfer from other Kendriya Vidyalayas will be automatically admitted.

No deviation from the aforesaid admission policy as approved by the Government of India will be made. The admissions to the proposed Kendriya Vidyalaya will not, therefore, be automatic. The students will be administered an admission test and will be accorded admission to the class from which they are found fit and eligible.

#### VI. **STAFF:**

The entire staff will be appointed by Kendriya Vidyalaya Sangathan on the scales

of pay and terms and conditions prescribed from time to time by the Sangathan.

#### VII. **VIDYALAYA MANAGEMENT COMMITTEE:**

The Vidyalaya Management Committee will be constituted in accordance with the pattern prescribed by the Sangathan.

#### VIII. **AFFILIATION:**

The school will get itself affiliated to the Central Board of Secondary Education, New Delhi at the appropriate time.

- IX. In the event of violation of the terms and conditions for running the Kendriya Vidyalaya by the sponsoring authority the Sangathan will have the right to close down the Kendriya Vidyalaya and examine the distribution of assets and liabilities in consultation with the Government of India.
- X. Further, aforesaid terms and conditions are subject to modification in the light of the directive of Government of India/Board of Governors' decision taken from time to Time.

The terms and conditions as referred to above are accepted and confirmed.

#### **UGC Assistance to Kerala Universities and Colleges**

6861. **SHRI K.V. THOMAS:** Will the PRIME MINISTER be pleased to state:

(a) the assistance given by University Grants Commission to the college and Universities in Kerala for the development of the faculty, research and sports during 1990-91 to colleges and universities in Kerala for the development of the faculty, research and sports during the last three years; and

(b) the amount of assistance proposed to be given during 1990-91 to colleges and universities in Kerala?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI CHIMANBHAI MEHTA): (a) University Grants Commission provides general development grants to the universities for strengthening institutional infrastructure like buildings, books and jour-

nals, equipment and appointment of teachers. Assistance under special schemes is provided for a variety of programme for enrichment of quality of teaching, research and extension. Development of faculty and promotion of research are integral to most of the schemes. According to the information furnished by UGC, the details of grants given to universities in Kerala during the 7th Plan for general development and for special schemes are as follows:

*Rupees in lakhs*

<i>Sl. No.</i>	<i>University</i>	<i>General Development Grants</i>	<i>Grants under Special Schemes</i>	<i>Sports.</i>
<i>1</i>	<i>2</i>	<i>3</i>	<i>4</i>	<i>5</i>
1.	University of Calicut	100.83	46.57	—
2.	Cochin University of Science and Technology	123.85	136.13	—
3.	University of Kerala	137.81	124.28	—
4.	Mahatma Gandhi University, Kottayam	57.50	—	—

University Grants Commission provides financial assistance to colleges for development of infrastructure like buildings, books and journals, equipment and faculty improve-

ment. According to the information furnished by U.G.C., the details of grants made to colleges in Kerala during the 7th Plan are as follows:

*Rupees in lakhs*

<i>Number of Colleges fit to receive grants</i>	<i>Buildings, books and journals and equipment</i>	<i>Faculty improvement</i>	<i>Sports</i>
142	444.88	55.34	1.75

(b) The allocation of grants for universities and colleges by U.G.C. is made for the entire Plan period. U.G.C. has invited proposals from universities for assistance during the 8th Plan. According to the information furnished by the Commission, the level of assistance during the 8th Plan would continue to remain at least at the same level as during the 7th Plan.

[*Translation*]

**Indira Gandhi Institute for Physical Education and Sports Science**

6862. SHRI BALESHWAR YADAV: Will the PRIME MINISTER be pleased to state:

(a) whether Indira Gandhi Institute for Physical Education and Sports Science is run under Delhi University;

(b) if so, the total grants given so far to the Institute;

(c) whether this institute has neither a building nor a playground of its own; and

(d) if so, the steps being taken by Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI CHIMANBHAI MEHTA): (a) This Institute is being run by Delhi Administration and is affiliated to the Delhi University.

(b) The total grant released to the college since inception (1987) so far is Rs. 89,79,050.

(c) and (d). At present the Institution is housed in Ludlow Castle, Sports Complex, Sham Nath Marg, Delhi. There is a proposal with Delhi administration to shift the Institute on a permanent basis to Vivek Vihar, where

the required facilities would be made available.

[*English*]

**Complaints Against ECIL**

6863. SHRI RAM SAGAR (Saidpur): Will the PRIME MINISTER be pleased to state:

(a) whether Electronics Corporation of India Limited has given contract to a large number of individuals to attend to complaints relating to EC TV;

(b) if so, the steps taken to ensure that they render satisfactory service and do not replace parts with old ones in TVs;

(c) whether Electronics Corporation of India limited does not enter into service contract of TVs till such time they find that all the parts are in good conditions;

(d) if so, reasons thereof;

(e) the reasons for increasing the rates for casual visits and annual service contract; and

(f) details of steps taken to streamline the working of ECIL service department?

THE MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY (PROF. M.G.K. MENON): (a) Besides using its own service technicians, ECIL gives contracts to qualified personnel for servicing EC-TV sets.

(b) The Contract licensees are trained by ECIL, Personnel from ECIL periodically monitor the services rendered by licenses and ensure that the service is satisfactory. The contract stipulates that parts to be replaced are taken by the licensee exclusively from ECIL.